

(2015) 05 DEL CK 0133

In the Delhi High Court

Case No : Writ Petition (C) 2402 of 2015

Executive Director, School of Open Learning, University of
Delhi

APPELLANT

Vs

Arjun Deo Batra and Others

RESPONDENT

Date of Decision : 18-05-2015

Acts Referred:

Civil Procedure Code, 1908 (CPC) — Order 6 Rule 17, 151

Constitution of India, 1950 — Article 14

Payment of Gratuity Act, 1972 — Section 14, 5, 7, 7(3-A), 7(7)

Citation : (2015) 146 FLR 184

Hon'ble Judges : V.P. Vaish, J

Bench : Single Bench

Advocate : G.K. Pathak, for the Appellant

Final Decision : Dismissed

Judgement

V.P. Vaish, J.

CM No. 8343/2015

The application is allowed subject to all just exceptions.

The application stands disposed of.

CM No. 8792/2015

This is an application under Order VI Rule 17 read with Section 151 CPC for bringing on record the amended memo of parties.

Learned counsel for the petitioner submits that due to inadvertence, the petition was filed by University of Delhi instead of Executive Director, School of Open Learning, University of Delhi. Learned counsel for the petitioner prays for taking on record amended memo of parties.

For the reasons mentioned in the application, the same is allowed and the

amended memo of parties is taken on record.

The application stands disposed of.

W.P.(C) 2402/2015

1. The petitioner has assailed order dated 21.05.2013 passed by the Controlling Authority under the Payment of Gratuity Act, 1972 whereby it was held that respondent No. 1 herein is entitled to receive a sum of Rs. 85,382/- (Rupees eighty five thousand three hundred and eighty two) after deducting a sum of Rs. 2,47,158/- (Rupees two lakhs forty seven thousand one hundred and fifty eight) already received from the amount determined, towards the balance amount of gratuity along with simple interest at the rate of 10% per annum as per Section 7(3-A) of the Payment of Gratuity Act, 1972 (hereinafter referred to as the "Act") and order dated 31.03.2014 passed by the Appellate Authority under the Act in Appeal No. ND.36(68) /2013-P.A. whereby the appeal filed by the petitioner under Section 7(7) of the Act was dismissed.

2. Mr. Apoorv Kurup, Advocate on behalf of respondent No. 4 and Mr. Ajay Dignpaul, Advocate on behalf of respondent Nos. 5 and 6 enter appearance on advance notice.

3. Succinctly stating the facts of the case as borne out from the petition are that the petitioner is a Central University which came into existence by virtue of Delhi University Act, 1922. The said Act has specific provisions under Statute 28-A for payment of gratuity to its employees. Respondent No. 4 i.e. University Grants Commission (UGC) with the approval of respondent No. 5 i.e. Ministry of HRD introduced the provisions of payment of gratuity to the employees of Delhi University through Central Universities Retirement Benefit Rules, 1967. The employees of the petitioner are governed by the said provisions under its Statute 28-A for payment of gratuity and accordingly the employees of the petitioner are being paid gratuity as per the same along with the Rules as aforesaid read with CCS Pension Rules.

4. The respondent No. 1 is an ex-employee of the petitioner who retired on 30.09.2001 and was accordingly paid a sum of Rs. 2,47,158/- (Rupees Two lakhs forty seven thousand one hundred and fifty eight) towards gratuity under Statute 28-A read with Central Universities Retirement Benefit Rules, 1967 and CCS Pension Rules.

5. The respondent No. 1 herein moved an application for payment of difference of gratuity amount before the Controlling Authority under the Act. The same culminated in impugned order dated 21.05.2013 passed by the Controlling Authority whereby the petitioner herein was directed to pay the difference of gratuity amount of Rs. 85,382/- (Rupees Eighty five thousand three hundred and eighty two) to respondent No. 1 along with simple interest at the rate of 10% per annum as per sub Section (3-A) of Section 7 of the Act from the date the gratuity became payable to respondent No. 1. Against this order, the petitioner

preferred an appeal before the Appellate Authority which came to be rejected by the Appellate Authority constituted under the Act vide impugned order dated 31.03.2014.

6. Learned counsel for the petitioner contends that Section 14 of the Act is not applicable in view of Statute 28-A of Delhi University Act, 1922 for the purpose of gratuity.

7. Learned counsel for the petitioner also submits that the petitioner had approached Ministry of Labour and Employment, Government of India for grant of exemption to the employees of the University of Delhi from the provisions of the Act and the request of the petitioner was rejected. The same was communicated to the petitioner vide letter No.S-42014/01/2013-SS.II dated 19/21.01.2015.

8. Before advertng to the facts of the present case, it is necessary to reproduce Section 14 of the Act which reads as under:-

"14. Act to override other enactments, etc. "The provisions of this Act or any rule made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any enactment other than this Act or in any instrument or contract having effect by virtue of any enactment other than this Act."

9. The Apex Court in Allahabad Bank and Another Vs. All India Allahabad Bank Retired Emps. Assn., (2010) 124 FLR 192 : (2009) 15 JT 394 : (2010) 1 LLJ 593 : (2009) 14 SCALE 577 : (2010) 2 SCC 44 : (2010) 2 SLJ 379 : (2010) 1 SLR 22 : (2009) 2 UJ 1104 , observed as under:-

"14. A plain reading of the provisions referred to hereinabove makes it abundantly clear that there is no escape from payment of gratuity under the provisions of the Act unless the establishment is granted exemption from the operation of the provisions of the Act by the appropriate Government.

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31. No establishment can decide for itself that employees in such establishments were in receipt of gratuity or pensionary benefits not less favourable than the benefits conferred under the Act.....

32. This Court in Municipal Corporation of Delhi Vs. Dharam Prakash Sharma and Another, (1998) 6 AD 442 : AIR 1999 SC 293 : (1999) 81 FLR 867 : (1998) 9 JT 175 : (1998) LabIC 177 : (1998) 2 LLJ 625 : (1998) 7 SCC 221 : (1998) SCC(L&S) 1800 : (1998) AIRSCW 3813 observed:

"2. The mere fact that the gratuity is provided for under the Pension Rules will not disentitle him to get the payment of gratuity under the Payment of Gratuity Act. In view of the overriding provisions contained in Section 14 of the Payment of Gratuity Act, the provision for gratuity under the Pension Rules will have no effect....."

10. In another case Y.K. Singla Vs. Punjab National Bank and Others, (2013) 7 AD 109 : (2013) 136 FLR 1087 : (2013) 1 JT 363 : (2013) 2 LLJ 417 : (2013) 1 LLN 44 : (2012) 12 SCALE 646 : (2013) 3 SCC 472 : (2013) 3 SCT 663 : (2013) 1 SLJ 299 , the Hon"ble Supreme Court of India had observed:-

"22.....A perusal of Section 14 leaves no room for any doubt that a superior status has been vested in the provisions of the Gratuity Act vis-a-vis any other enactment (including any other instrument or contract) inconsistent therewith. Therefore, insofar as the entitlement of an employee to gratuity is concerned, it is apparent that in cases where gratuity of an employee is not regulated under the provisions of the Gratuity Act, the legislature having vested superiority to the provisions of the Gratuity Act over all other provisions/enactments (including any instrument or contract having the force of law), the provisions of the Gratuity Act cannot be ignored. The term "instrument" and the phrase "instrument or contract having the force of law" shall most definitely be deemed to include the 1995 Regulations, which regulate the payment of gratuity to the appellant."

11. A similar question came up for consideration before this Court in "University of Delhi v. Sharwan Kumar Gupta and Others", W.P.(Civil) No. 5138/2014 wherein it was held:-

"16. The Payment of Gratuity Act, 1972 is a complete code in itself. It is clear from the law and the judgments mentioned above that Provisions of Payment of Gratuity Act, 1972 shall have overriding effect on all other provisions relating to Gratuity.

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18. If the contention of the petitioner is accepted that Delhi University Act, 1922 and State ordinances are statutory in nature, however, Section 14 of Payment of Gratuity Act, 1972, has overriding effect over the other Acts, Statutes and Regulations.

19. Admittedly, the petitioner has taken up the case for exemption under Section 5, which is pending with the Central Government, however, not granted to the petitioner till date. Therefore, in my considered opinion, till this exemption is not granted, the petitioner is governed by the provisions of this Act.

20. It is also admitted fact that the petitioner granted gratuity to some of its employees, after the order was passed by the Controlling Authority. If the plea of the petitioner is accepted that the respondent no. 1 in all the petitions are not entitled for gratuity under the Payment of Gratuity Act, 1972, then it tantamount to discrimination and inequality before Law, which violates Article 14 of the Constitution.

21. The Petitioner is an educational institution and employing more than 10 persons. The exemption under Section 5 of the Payment of Gratuity Act, 1972, has not yet been granted to it. The payment has already been made to some employees of the petitioner under the Payment of Gratuity Act, 1972".

12. At this juncture, it is relevant to consider the provisions of sub Section 2 of Section 5 of the Act which reads as under:-

"5. Power to exempt."-

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[(2)] The appropriate Government may, by notification and subject to such conditions as may be specified in the notification, exempt any employee or class of employees employed in any establishment, factory, mine, oilfield, plantation, port, railway company or shop to which this Act applies from the operation of the provisions of this Act, if, in the opinion of the appropriate Government, such employee or class of employees are in receipt of gratuity or pensionary benefits not less favourable than the benefits conferred under this Act.]"

13. In the present case, the petitioner approached the Ministry of Labour and Employment for grant of exemption to the employees of University of Delhi from the provisions of the Act. However, the request made by the petitioner was rejected vide letter dated 19/21.01.2015 in the following terms:-

"No.S-42014/01/2013-SS.II Government of India Ministry of Labour and Employment

Shram Shakti Bhawan, Rafi Marg, New Delhi dated 19th /21st January, 2015

To

The Registrar, University of Delhi, Main Campus, Delhi-110007

Subject:

Proposal to grant exemption to the employees of University of Delhi from the provisions of the Payment of Gratuity Act, 1972.

Sir,

I am directed to refer to your letter No.DU/124/Legal/ID /3830/2009 dated 09.10.2013 on the above mentioned subject. In this connection, it is stated that the above proposal has been examined in this Ministry in consultation with Chief Labour Commissioner (Central).

2. The Section 5 of the Payment of Gratuity Act, 1972 provides that exemption under the P.G. Act, 1972 can only be given if the gratuity benefits are not less favourable than the benefits conferred under P.G. Act, 1972. As the amount of gratuity as proposed by D.U. under CCS (Pension) Rules, 1972 read with statute 28-A of Delhi University Act, 1922, is less than the gratuity payable under P.G. Act, 1972 it is not possible to grant exemption to Delhi University under Section 5 of the P.G. Act, 1972 and therefore, rejected.

Yours" faithfully

sd/- (Subhash Kumar) Under Secretary to the Govt. of India"

14. In view of rejection of the prayer for exemption, the statutory provisions of the Act become applicable.

15. In the light of the aforesaid discussion, the petition is devoid of any merit. Accordingly, the petition is dismissed in limine.

CM No. 4320/2015

The application is dismissed as infructuous.